

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 74/95

Date of Order: 29-3-95

Between:

1. M.Srinivasa Rao.
2. S.Satyanaayana.
3. K.L.Ravindra Nath.
4. N.Ravindra Nath.
5. K.Ganesh.
6. ~~NSC~~ Narasimham.

.. Applicants.

and

Staff Selection Commission rep. by
 Kendriya Karyalaya Parisar, Loal K.Gao, NEW DELHI.

.. Respondents.

For the Applicants: Mr.B.G.Ravinder Reddy, Advocate

For the Respondents: Mr.N.V.Raghava Reddy, Addl.CGSC.

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR.A.B.GORTHI : MEMBER(ADMN)

The Tribunal made the following Order:-

is as to whether the applicants who are working as Accounts Assistants in FA & CAO, Railways are entitled for age relaxation as per para 4(e) of the advertisement F.No.3/10/92-P&P published in Employment News dated 8-14/8/92. In para 7 of the reply statement filed by the Regional Director Southern Regional Office, Staff Selection Commission, Madras, it is stated that the Commission had taken a decision to the effect that there is no nexus between the duties of the Accountants, and Auditors working in AGs Office, Auditors in P&T and Defence and Stenographers, and the duties of Central Excise and Customs and hence the applicants are not entitled to the relaxation as claimed by them.

But it is admitted even by the Regional Director, Southern Regional Office of SSC, Madras, that age relaxation as per para-4(e) referred to supra was given to the Accounts Assistants in FA& CAO of the Western Railways.

Hence, it is necessary to peruse the decision of the Commission as referred to in para 7 of the reply statement as referred to supra for perusing the reasons given to come to the conclusion in order to determine whether there is a nexus as claimed by the applicants and no nexus as asserted by the Respondents.

Hence, the respondent is required to get the said decision furnished before this Bench by 27-4-95.

Call the OA on 27-4-95.

Antony 7/1/95
Deputy Registrar (J) CC

To

1. The Director, Staff Selection Commission,
Dept. of Personnel and Training,
Kendriya Karyalaya Parisar, Lodi Road, New Delhi-3.
2. One copy to Mr. B.G. Ravindra Reddy, Advocate, CAT.Hyd.
3. One copy to Mr. N.V. Raghava Reddy, Addl. CGSC.CAT.Hyd.
4. One spare copy.

pvm

C.C. by 31/3/95
31/3/95

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE- CHAIRMAN

AND

B.Gorthi

DATED - 29 - 3 1995.

ORDER/JUDGMENT:

M.A. / R.A. / C.A. No.

O.A. No. 74 in
T.A. No. 94

(W.P.)

Admitted and Interim directions
issued.

Post on 27/4/95

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

